

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 25th APRIL, 2024, 10:30 A.M.

**IA (IBC)/121/GB/2023
In CP (IB)/4/GB/2018**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	Bank of India Vs M/s Maxim Infrastructure & Real Estate Pvt. Ltd
Under Section	U/s 7 of IBC, 2016

For Petitioner (s)	:Mr. A. Gaggar, Adv. : Ms. R. P. Paul, Adv.	} IA (IBC)/121/GB/2023
For Respondent (s)	: Mr. S. S. Roy, Adv. R-1 & R-3 : Mr. V. Sharma, Adv. R-2 & R-4	

ORDER

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Both sides counsel present. Ld. Counsel appearing for the Applicant fairly conceded across the bar that the reliefs claimed in the Application from Item Nos. 1 to 3 stand resolved. Upon perusing the remaining reliefs, it is observed that the relief claimed under Item 7 is not legally sustainable and cannot be granted. So far as the reliefs claimed in Items 4 and 5 are concerned, the Counsel appearing for R-2, Mr. V. Sharma, requested time for filing appropriate reply.

List this IA on **06.06.2024** for filing reply by R-2 and also for hearing confining to reliefs 4 and 5.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
H.V. Subba Rao
Member (Judicial)